

AS INTRODUCED IN THE RAJYA SABHA

Bill No. XXIX of 2020

THE HOMOEOPATHY CENTRAL COUNCIL (AMENDMENT)
BILL, 2020

A

BILL

further to amend the Homoeopathy Central Council Act, 1973.

BE it enacted by Parliament in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Homoeopathy Central Council (Amendment) Act, 2020. Short title and commencement.

5 (2) It shall be deemed to have come into force on the 24th day of April, 2020.

59 of 1973. **2.** In section 3A of the Homoeopathy Central Council Act, 1973, in sub-section (2), for the words "within a period of two years", the words "within a period of three years" shall be substituted. Amendment of section 3A.

Repeal and
savings.

3. (1) The Homoeopathy Central Council (Amendment) Ordinance, 2020 is hereby repealed. Ord. 6 of 2020.

(2) Notwithstanding such repeal, anything done or any action taken under the Homoeopathy Central Council Act, 1973, as amended by the said Ordinance, shall be deemed to have been done or taken under the corresponding provisions of the said Act as amended by this Act. 59 of 1973. 5

STATEMENT OF OBJECTS AND REASONS

The Homoeopathy Central Council Act, 1973 (59 of 1973) provides for constitution of the Central Council of Homoeopathy for regulation of the educational standards of Homoeopathy, maintenance of the Central Register of practitioners of Homoeopathy and for matters connected therewith.

2. As the Central Council of Homoeopathy had failed in its responsibilities and not cooperated wilfully with the Central Government in carrying out its duties in the manner required to safeguard the standards of education and practice of Homoeopathy, the Homoeopathy Central Council Act, 1973 was amended *vide* the Homoeopathy Central Council (Amendment) Act, 2018 (23 of 2018) to empower the Central Government to supersede the Central Council of Homoeopathy and to constitute the Board of Governors to exercise the powers and perform the functions of the Central Council under the said Act, till the reconstitution of Central Council within a period of one year.

3. The Central Council of Homoeopathy could not be reconstituted within a period of one year as the State Registers of Homoeopathy were not updated for conducting elections to elect members to the Central Council. Therefore, the period for reconstitution of Central Council was extended from existing one year to two years *vide* the Homoeopathy Central Council (Amendment) Act, 2019 (11 of 2019).

4. In the meanwhile, in order to streamline the functioning of the Central Council on issues of membership, for bringing transparency in the mechanism of granting permission to colleges and practice of Homoeopathy and improving the standards in medical education, the Central Government proposed to replace the Homoeopathy Central Council Act, 1973 and to supersede the Central Council of Homoeopathy established thereunder. Accordingly, the National Commission for Homoeopathy Bill, 2019 was introduced in the Rajya Sabha on 7th January, 2019 and the same was passed by the that House on 18th March, 2020. The National Commission for Homoeopathy Bill, 2020 is pending in the Lok Sabha for consideration and passing.

5. As the Central Council of Homoeopathy could not be reconstituted within extended period of two years and the Central Council was in the process of conducting inspections for the academic year 2020-21, the Homoeopathy Central Council Act, 1973 was required to be further amended to extend the period for reconstitution of the Central Council from two years to three years. As Parliament was not in session and there was a need for urgent legislation, the Homoeopathy Central Council (Amendment) Ordinance, 2020 (Ord. 6 of 2020) was promulgated by the President on the 24th April, 2020 under clause (1) of article 123 of the Constitution.

6. The Homoeopathy Central Council (Amendment) Bill, 2020, which seeks to replace the Homoeopathy Central Council (Amendment) Ordinance, 2020 provides for extending the period of reconstitution of Central Council of Homoeopathy from two years to three years.

7. The Bill seeks to replace the aforesaid Ordinance.

SHRIPAD NAIK.

NEW DELHI;
The 27th July, 2020.

ANNEXURE

EXTRACT FROM THE HOMOEOPATHY CENTRAL COUNCIL ACT, 1973

(59 OF 1973)

	*		*		*		*		*
Power of		3A. (1)	*		*		*		*
Central									
Government		(2) The Central Council shall be reconstituted in accordance with the provisions of							
to supersede		section 3 within a period of two years from the date of supersession of the Central Council							
Central		under. sub-section (1).							
Council and to									
constitute a	*		*		*		*		*
Board of									
Governors.									

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further to amend the Homoeopathy Central Council Act, 1973.

*(Shri Shripad Yesso Naik, Minister of State (Independent Charge) of the Ministry
of Ayurveda, Yoga and Naturopathy Unani, Siddha and Homoeopathy)*